

ITEM NO.301

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.3997/2023

(Arising out of impugned final judgment and order dated 17-02-2023 in DC No.01/2022 passed by the Hon'ble Election Commission of India)

UDDHAV THACKERAY

Petitioner(s)

VERSUS

EKNATHRAO SAMBHAJI SHINDE & ANR.

Respondent(s)

(With IA No.40000/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.39998/2023-EXEMPTION FROM FILING O.T. and IA No.39995/2023-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 22-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Devadatt Kamat, Sr. Adv.
Mr. Amit Anand Tiwari, AOR
Mr. Rohit Sharma, Adv.
Mr. Amit Bhandari, Adv.
Mr. Nikhil Purohit, Adv.
Mr. Javedur Rahman, Adv.
Mr. Rajesh Inamdar, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.

Ms. Saushriya Havelia, Adv.
Mr. Sunny Jain, Adv.
Mr. Nizam Pasha, Adv.
Mr. Harsh Pandey, Adv.
Mr. Revanta Solnaki, Adv.
Mr. Aparajita Jamwal, Adv.
Mr. Siddharth Seem, Adv.
Ms. Rupali Samual, Adv.

For Respondent(s) Mr. Neeraj Kishan Kaul, Sr. Adv.
Mr. Mahesh Jethmalani, Sr. Adv.
Mr. Maninder Singh, Sr. Adv.
Mr. Siddharth Bhatnagar, Sr. Adv.
Ms. Malvika Trivedi, Sr. Adv.
Mr. Chirag Shah, Adv.
Mr. Utsav Trivedi, Adv.
Mr. Ravi Sharma, Adv.
Mr. Himanshu Sachdeva, Adv.
Ms. Manini Roy, Adv.
Ms. Ira Mahajan, Adv.
Mr. Dhruv Sharma, Adv.
Ms. Mugdha Pande, Adv.
Mr. Ajay Awasthi, Adv.
Mr. Wedo Khalo, Adv.
Mr. Prabhas Bajaj, Adv.
Mr. Navneet R., Adv.
Ms. Pracheta Kar, Adv.
Mr. Aditya Sidhra, Adv.
Mr. Nadeem Afroz, Adv.
Ms. Sujal Gupta, Adv.
Mr. Nihar Thackeray, Adv.
Ms. Shivani Bhushan, Adv.
Mr. Piyush Tiwari, Adv.
Ms. Chaitali Jugran, Adv.
Ms. Kanjani Sharma, Adv.
M/s. TAS Law

UPON hearing the counsel the Court made the following
O R D E R

1 Issue notice.

- 2 Mr Neeraj Kishan Kaul, Mr Mahesh Jethmalani and Mr Maninder Singh, senior counsel appearing with Mr Siddharth Bhatnagar and Ms Malvika Trivedi, senior counsel accept notice on behalf of the first respondent and waive service.
- 3 Counter affidavit, if any, be filed within a period of two weeks. Rejoinder affidavit be filed within a week thereafter.
- 4 List the Special Leave Petition after three weeks.
- 5 Pending further orders, the protection which has been granted in paragraph 133 (IV) of the impugned order of the Election Commission of India dated 17 February 2023, shall continue to remain in operation.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar